

१९५३ से मार्च, १९५७ तक की अवधि के लिये विश्वविद्यालय अनुदान आयोग की रिपोर्ट ।

३. श्री जे० एम० मोहम्मद इमाम द्वारा बुधवार, ३० अप्रैल, को ४.०० म० ५० बजे एक प्रस्ताव पेश किये जाने पर कोलार के सोने के क्षेत्र और खानों के राष्ट्रीयकरण पर दिये जाने वाले प्रतिकर सम्बन्धी तदर्थ समिति की रिपोर्ट ।

४. श्री बी० पी० नायर तथा अन्य सदस्यों द्वारा गुरुवार, १ मई को ४-०० म० ५० बजे एक प्रस्ताव पेश किये जाने पर दिनांक ४ मार्च, १९५८ का भारत सरकार का वैज्ञानिक नीति सम्बन्धी संकल्प ।

With your permission, I rise to announce that that Government business in this House for the week commencing Monday, 28th April will consist of—

(1) Consideration of any item of business carried over from today's order paper.

(2) Consideration and passing of—

The Bombay, Calcutta and Madras Port Trusts (Amendment) Bill;

The Hyderabad Securities Contract Regulation (Repeal) Bill;

The Indian Stamp (Amendment) Bill;

The Central Sales Tax (Second Amendment) Bill.

(3) Discussion and voting on the Demands for Excess Grants (General Budget) for 1954-55.

(4) Consideration and passing of—
The Mines and Minerals (Regulation and Development) Amendment Bill;

The Rice Milling Industry (Regulation) Bill;

The Employees Provident Funds (Amendment) Bill.

(5) Discussion on the following subjects will also come up on the dates and at the time mentioned:—

(i) Annual Report of the Hindustan Shipyard Private Ltd. for the year 1956-57 on a motion to be moved by Shri Diwan Chand Sharma on Monday, the 28th April at 3-00 p.m.

(ii) Report of the University Grants Commission for the period December, 1953 to March, 1957 on a motion to be moved by Shri H. C. Mathur and others on Tuesday, the 29th April at 4-00 p.m.

(iii) The Report of the *ad hoc* committee on the compensation to be paid on the nationalisation of the Kolar Gold Field and Mines on a motion to be moved by Shri J. M. Mohammed Imam, on Wednesday, the 30th April, at 4-00 p.m.

(iv) Scientific Policy Resolution of the Government of India dated 4th March, 1958 on a motion to be moved by Shri V. P. Nayar and others on Thursday, the 1st May at 4-00 p.m.

*CENTRAL SALES TAX (SECOND AMENDMENT) BILL

The Deputy Minister of Economic Affairs (Shrimati Tarkeshwari Sinha): I beg to move for leave to

introduce a Bill further to amend the Central Sales Tax Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956."

The motion was adopted.

†Shrimati Tarkeshwari Sinha: I introduce the Bill.

*INDIAN STAMP (AMENDMENT) BILL

The Deputy Minister of Economic Affairs (Shrimati Tarkeshwari Sinha): I beg to move for leave to introduce a Bill further to amend the Indian Stamp Act, 1899.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Stamp Act, 1899."

The motion was adopted.

†Shrimati Tarkeshwari Sinha: I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

Twenty-fourth Report

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 25th April, 1958."

Mr. Speaker: The question is:

"That this House agrees with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 25th April, 1958."

The motion was adopted.

INDIAN OATHS (AMENDMENT) BILL

The Deputy Minister of Law (Shri Hajarnavis): I beg to move:

"That the Bill further to amend the Indian Oaths Act, 1873, be taken into consideration."

This Bill is a single-line measure beyond any controversy and seeks to repeal section 16 of the Indian Oaths Act which has become archaic and somewhat out of joint in the present context. Section 16 of the Indian Oaths Act is as follows:

"Subject to the provisions of sections 3 and 5, no person appointed to any office shall, before entering on the execution of the duties of his office, be required to take any oath or to make or subscribe to any affirmation or declaration whatsoever."

Now the need for repealing this particular provision arose this way. On the eve of the Independence of India, on the initiative of the then Home Minister, Sardar Vallabhbhai Patel, a very commendable step was taken, namely, that all full time Government servants were required to take an oath of allegiance in the prescribed form. That oath was taken on the first working day after the 14th or August, 1947. The form of oath then prescribed was as follows:

"I.....do swear that I will be faithful and bear true allegiance to India and to the Constitution of India as by law established and that I will loyally carry out the duties. So help me God."

Previous to this, the oath of allegiance was administered only to a few officials, possibly only those officials whose appointments were directly made by either the King Emperor or on behalf of the King Emperor and the form of oath was as follows:

"I would be faithful and would bear true allegiance to His Majesty, King George VI, Emperor of India and his successors accord-

*Published in the Gazette of India Extraordinary, Part II—Section 2, dated 26-4-1958.

†Introduced with the recommendation of the President.